

অসম



ৰাজপত্ৰ

মহামেল অসমী

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 76 দিশপুৰ, বুধবাৰ, 24 মাৰ্চ, 2004, 4 চ'ত, 1926 (শক)

No. 76 Dispur, Wednesday, 24th March, 2004, 4th Chaitra, 1926 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : LEGISLATIVE BRANCH

NOTIFICATION

The 23rd March, 2004

No.LGL.27/2004/9.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

Table with multiple columns and rows, containing administrative data and a 'TOTAL' row at the bottom.

Commissioner & Secy. to the Govt. of Assam, Legislative Department Dispur

**ASSAM ACT NO. X OF 2004**  
(Received the assent of the Governor on 21st March, 2004)  
**THE ASSAM APPROPRIATION (No.1) ACT, 2004**

**AN  
ACT**

to provide for the authorisation and appropriation of moneys out of the Consolidated Fund of the State of Assam to meet the amounts spent on certain services during the financial year ending on the 31st day of March, 1989 in excess of the amount authorised or granted for the said services.

Be it enacted by the Assam Legislative Assembly in the Fifty-fifth Year of the Republic of India as follows :-

Short title

1. This Act may be called the Assam Appropriation (No.1) Act, 2004.

Issue of Rupees  
75,81,38,550

from and out of the  
Consolidated Fund of State  
of Assam for the financial  
year 1988-89.

2. From and out of the Consolidated Fund of the State of Assam, the sums specified in column (3) of the Schedule amounting in the aggregate to the sum of Rupees seventy five crore eighty-one lakh thirty-eight thousand five hundred fifty shall be deemed to have been paid and applied to meet the amounts spent for defraying the charges in respect of the services specified in column (2) of the Schedule during the financial year ending on the 31st day of March, 1989 in excess of the amounts authorised or granted for those services for the year.

3. The sums deemed to have been paid and applied from and out of the Consolidated Fund shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year ending on the 31st day of March, 1989.

**THE SCHEDULE**  
( See Sections 2 and 3)

No. of Grants & Appropriation	Services & purposes (Major heads)	Real Excess to be regularised		Total
		Voted	Charged	
[1]	[2]	[3]	[4]	[5]
3	2014 Administration of Justice	7,81,327	—	7,81,327
9	2041 Taxes on vehicle	—	—	—
	2070 Other Admn. service	—	—	—
	3055 Road Transport Service	29,22,475	—	29,22,475
	3065 Inland Water Transport	—	—	—
15	2056 Jails	3,62,809	—	3,62,809
17	2059 Public Works Department	17,52,43,825	—	17,52,43,825
23	2071 Pension & other Retirement benefits	9,69,99,948	—	9,69,99,948
26	2075 Misc. Gnl. Service	—	—	—
	2202 General Education	—	—	—
	2203 Technical Education	3,09,25,638	—	3,09,25,638
	2204 Sports & Youth Welfare	—	—	—
29	2210 Medical & P.H.	—	—	—
	2211 Family Welfare	16,11,46,401	—	16,11,46,401
	2215 Water Supply & Sanitation	—	—	—
30	2215 Water Supply & Sanitation	21,41,48,285	—	21,41,48,285
44	2552 North Eastern Areas	12,88,853	—	12,88,853
	4552 C.O. on N.E.A.	76,74,580	—	76,74,580
50	4575 C.O. on Other Spl. Areas Programme	2,314	—	2,314
52	2403 Animal Husbandry	3,54,07,921	—	3,54,07,921
	2415 Agril Research & Education	—	—	—
59	4851 C.O. on Village & Small Industries	—	—	—
	I- Sericulture	—	—	—
	6851 Loans for Village & Small Industries	19,04,925	—	19,04,925
	I- Sericulture	—	—	—
	4851 C.O. on Village & Small Industries	—	—	—
	III- Handloom & Textile	—	—	—
60	2851 Village & Small Industries	2,17,58,054	—	2,17,58,054
14	2055 Police	—	60,951	60,951
	2049 Interest Payment	—	75,10,244	75,10,244
	<b>TOTAL=</b>	<b>75,05,67,355</b>	<b>75,71,195</b>	<b>75,81,38,550</b>

**M. K. DEKA,**  
Commissioner & Secy. to the Govt. of Assam,  
Legislative Department, Dispur.

২০০৪ চনৰ ১০ নম্বৰ অসম অধিনিয়ম  
(২০০৪ চনৰ ২১ মাৰ্চ তাৰিখে ৰাজ্যপালৰ সন্মতি প্ৰাপ্ত)

অসম বিনিয়োগন (নং ১) অধিনিয়ম, ২০০৪  
এখন অধিনিয়ম

১৯৮৯ চনৰ ৩১ মাৰ্চত শেষ হোৱা বিত্তীয় বছৰটোৰ সেৱাৰ বাবে অনুমোদিত অথবা গৃহীত মজুৰীৰ উপৰিও উক্ত সেৱা সমূহৰ ক্ষেত্ৰত কৰা অতিৰিক্ত ব্যয় বহন কৰিবলৈ অসম চৰকাৰৰ একত্ৰীকৃত নিধিৰ ধন বিনিয়োগনৰ বাবে অনুমোদনৰ ব্যৱস্থা।

ভাৰতীয় গনতন্ত্ৰৰ পছপন্নতম বৰ্ষত তলত উল্লেখ কৰা ধৰণে বিধিবদ্ধ কৰা হ'ল।

সংক্ষিপ্ত নাম

১। উক্ত আইন অসম বিনিয়োগন (নং ১) আইন ২০০৪ বুলি কোৱা হ'ব।

১৯৮৮-৮৯ চনৰ বিত্তীয় বছৰটোত অসম চৰকাৰৰ একত্ৰীকৃত নিধিৰ পৰা ৭৫,৮১,৩৮,৫৫০ টকা প্ৰেৰণ।

২। ১৯৮৯ চনৰ ৩১ মাৰ্চত শেষ হোৱা বিত্তীয় বছৰটোত অনুসূচীৰ দুই কলমত নিৰ্দিষ্ট কৰি দেখুওৱা সেৱাসমূহৰ ক্ষেত্ৰত অনুমোদিত অথবা গৃহীত মজুৰীৰ উপৰিও কৰা অতিৰিক্ত ব্যয় বহন কৰিবলৈ অসম চৰকাৰৰ একত্ৰীকৃত নিধিৰ পৰা অনুসূচীৰ তিনি কলমত নিৰ্দিষ্ট কৰি দেখুওৱা পশতৰ পাঁচ কোটি একশ লাখ আঠত্ৰিশ হাজাৰ পাচশ পঞ্চাশ টকা দিয়া বুলি আৰু সেই সেৱাসমূহৰ ক্ষেত্ৰত ব্যয় হোৱা বুলি বিবেচিত হ'ব।

বিনিয়োগন

৩। উক্ত আইনৰ দ্বাৰা অনুমোদিত টকা অসম চৰকাৰৰ একত্ৰীকৃত নিধিৰ পৰা উলিয়াই ১৯৮৯ চনৰ ৩১ মাৰ্চত শেষ হোৱা বিত্তীয় বছৰটোৰ বাবে অনুসূচীত নিৰ্দিষ্ট কৰি দেখুওৱা সেৱাসমূহ আৰু উদ্দেশ্যস্বৰূপে বিনিয়োগন কৰা হ'ব।

অনুসূচী

(ধাৰা ২ ও ৩ দ্ৰষ্টব্য)

১	২	৩		
		সৰ্ব্বোচ্চ টকাৰ পৰিমাণ		
মজুৰী নং / বিনি- য়োগন	সেৱাসমূহ আৰু উদ্দেশ্যস্বৰূপে (শীৰ্ষ শিতান)	বিধান সভাৰ দ্বাৰা গৃহীত	একত্ৰীকৃত নিধিৰ ওপৰত ধাৰ্য্য	মুঠ
৩	২০১৪ ন্যায় প্ৰশাসন	৭,৮১,৩২৭		৭,৮১,৩২৭
৯	২০৪১ পৰিবহন সেৱা ২০৭০ অন্যান্য সেৱা ৩০৫৫ পথ পৰিবহন সেৱা ৩০৬৫ আভ্যন্তৰীণ জল পৰিবহন	২৯,২২,৪৭৫		২৯,২২,৪৭৫
১৫	২০৫৬ কাৰাগাৰ	৩,৬২,৮০০		৩,৬২,৮০০
১৭	২০৫৯ গড়কাপ্তানী	১৭,৫২,৪৩,৮২৫		১৭,৫২,৪৩,৮২৫
২৩	২০৭১ প্ৰশাসন আৰু অৱসৰ গ্ৰহণৰ সুবিধা	৯,৬৯,৯৯,৯৪৮		৯,৬৯,৯৯,৯৪৮
২৬	২০৭৫ বিবিধ সাধাৰণ সেৱা ২২০২ সাধাৰণ শিক্ষা ২২০৩ কাৰিকৰী শিক্ষা ২২০৪ ক্ৰীড়া আৰু যুৱ কল্যাণ	৩,০৯,২৫,৬৩৮		৩,০৯,২৫,৬৩৮
২৯	২২১০ চিকিৎসা আৰু জনস্বাস্থ্য ২২১৫ জনস্বাস্থ্য, অনাময় আৰু পানী যোগান	১৬,১১,৪৬,৪০১		১৬,১১,৪৬,৪০১

